(f) The following steps have been taken to contain rape cases :—

- (i) All the Beat Constables, Division Officers and picket staff have been directed to prompt action as and when such cases comes to their notice.
- Policemen are detailed on duty outs de girls colleges and schools and also at important market places.
- (iii) A sharp vigil is kept over the activities of anti-social elements.

(g) Delhi Administration has no scheme at present to rehabilitate such victims.

Complaints against S.H.Os. of Delhi Police

2105. SHRI JAGANNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of Police stations in the Union Territory of Delhi;

(b) what is the number of S.H.Os. serving for four years or more in the same police station;

(c) what is the number of complaints received against such S.H.Os. from the public; and

(d) the action taken by Government on such complaints ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFATRS (SHRI M. M. JACOB) : (a) Of the 105 Police Stations sanctioned in Delhi, 104 are functioning.

(b) No S.H.O. has been posted for 4 years in any one Police Station.

(c) and (d) Do not arise in view of reply to part (b) above.

Recent Talk of Home Minister with J and K Leaders

2106. SHRI VITHALRAO MADHAV-RAO JADHAV: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 1113 given in the Rajya Sabha on the 30th November, 1992 and state :

(a) the outcome of talks he had with Jammu and Kashmir Leaders who recently met him in New Delhi;

(b) whether there is any political solution within the reach of Home Ministry and Jammu and Kashmir people;

(c) if so, what are the details thereof; and

(d) the details of the political process likely to be started in Jammu and Kashmir by Central Government and by when ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (d) The Union Home Minister met the first batch of former legislators and parliamentarians from Jammu and Kashmir on 7th November, 1992 and reviewed the situation in the state. The leaders expressed grave concern at the continued involvement of Pakistan in aiding and abetting terrorism in the State and they appealed to all those who have taken to arms, to lay them down and come to the negotiating table to resolve problems amicably within the framework of the Constitution. They also underlined the need for early commencement of the Political process in the State.

The aim is to create an atmosphere and conditions which may be conducive to the holding of elections as early as possible.

Freedom Fighters Pension

2107. SHRI VITHALRAO MADHAV-RAO JADHAV :

> SHRI SUSHILKUMAR SAM-BHAJIRAO SHINDE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the State-wise number of freedom fighters whose applications for sanction of Swatantrata Sainik Sanman pension are pending as on 31st October 1992; and since when these are pending;

(b) what steps are being taken to clear the backlog and by when these cases are likely to be cleared; and